

7, Gupta Colony, Sangam Vihar, South Delhi-110062 and following observation were observed.

- Borewell was found in the premises but non-operational.
- Borewell has 6 inch pipe.
- Sh. Rashisuddin (son of Mr. Babudin Khan) informed that water was used for domestic consumption and some portion for use of masjid (Sabri Masjid, Gali no. 4, J-2 Block, Sangam Vihar). Water was not used for any commercial purpose.
- No tanker and water bottle found in the premises during inspection.

Copy of the joint inspection report dated 21.10.2019 alongwith Photographs are enclosed herewith as Annexure-1.

3. That, DPCC has issued order regarding Environmental damages charges of Rs. 5,00,000/- (Five lakh only) for causing damages to the Environmental. Copy of the direction dated __.11.2019 is enclosed herewith as Annexure-2.

The present status report may kindly be taken on record, as cause of action does not survive any more hence, matter may kindly be disposed off.



(Dr. Chandra Praksh)
Sr. Environmental Engineer

INSPECTION REPORT

As per order of Hon'ble NGT vide dated 22.08.2019 of O.A No. 702/2019 titled as Rajender Kumar Vs Sub District Magistrate & Ors. A joint inspection of Mr Babudin Khan(owner) at J-2 Block, House No.-425, Street No.-7, Gupta Colony, Sangam Vihar, South Delhi-110062 was carried out by officials of DPCC and DJB on 25.10.2019 and following observation were observed.

- Borewell was found in the premises but it was non-operational.
- Borewell has 6 inch pipe dia.
- Capacity of borewell- 1 H.P Motor.
- As told by Rahisuddin (son of Mr. Babudin Khan) water is being used by themselves and also supplied to Masjid (Sabri Masjid, Gali no. 4, J-2 Block, Sangam Vihar).
- It is not used for any commercial purpose.
- No tankers and water bottle found in the premises.
- As per told by Mr. Babudin Khan(on call-8287334381) date of installation of bore well is 16/oct./1998.

Shivansh
25/10/19

SHIVANSH VERMA
TE(CMC-II)

Inspection Report

(4)

In per order of Hon'ble NGT vide dated 22.08.2019
OA No. 702/2019 - filed at Rajender Kumar
NS Sub-Divisional Magistrate & Ors. A joint inspection
of Mr. Babuddin Khan (owner) at J-2 Block, House
No.- 425, Street No. 7, Gupta Colony, Sangam Vihar,
South Delhi-110062. was carried out by officials
of DPCC and DTB on 25/10/2019. and following
observation were observed :-

- Borewell found in the premises. ~~but not~~ ^{but non operational}
- Borewell has 6 inch pipe installed in 125 sqm yard. ^{house.}
- Capacity of borewell - 1 H.P. Motor
- As per told by Babiruddin (son of Mr. Babuddin Khan) water is used ^{by} itself and water is supplied to Masjid (Sabri Masjid, Gali No. J-2 Block, ~~Gali No.~~ Sangam Vihar).
- It is not used for any commercial purpose
- No tanks and water ~~can~~ ^{found} bottle ~~found~~ in the premises.
- As per told by Mr. Babuddin Khan (on call - ph.no- 8287334381) date of installation of ~~borewell~~ borewell is 16/oct/1998.

~~S.P. Singh~~
25/10/19
S.P. Singh
ZE(DTB)
9650291184

~~K.M.H. (E)~~
25/10/19
K.M.H. (E) SHIVANSH VERMA
TEC(DPCC)
9650455948
7906425341

~~25/10/19~~
25-1-10-19 -
9383948161

6 June 2019
BSES

BSES Rajdhani Power Limited

Bill of Supply for Electricity

ECS Customer

Name: BABU DIN
Billing Address: DEEN MOHD JI-II-425/7 GF SANGAM VIHAR NEW DELHI 110062

Mobile / Tel. No.: 8527923651
Email ID: Khamrur
District / Division: JTS030515A0AA
Billing Month: APR-19
Bill Date: 26-03-2019

Sanctioned Load: 4.00 (kVA)
Contract Demand: 4.00 (kVA)
M D I: 1.000
Power Factor: KPRPP971S1
Pole No.: DL
Meter Reading Status: 12
Cycle No.:
Tariff Category: Non-Domestic [LT] (Up to 10 kW)

Due Date (दिय तिथि): 12-04-2019
CA No.: 101749350
Energisation Date: 16-02-2006
Meter Type: 1PSK
Supply Type: LT
Bill No.: 101953372445
Bill Basis: Actual

Customer Care Centre No. (दिल सेवा केन्द्र का नम्बर) 39 99 97 07

Meter No. (मीटर नं.)	Unit (यूनिट)	Billed Consumption (Current)		Billed Consumption (Previous)		Multiplication Factor (गुणक)	Current Consumption (वर्तमान उपभोग)	
		Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)		Days (दिनांक)	Unit (यूनिट)
24392003	kWh	26-03-2019	25254.00	21-02-2019	24594.00	1.00	33	660.00
24392003	kW	26-03-2019	3.84	21-02-2019		1.00		3.84

Billing Details (बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (22-02-2019 to 26-03-2019) Adopt e-bill, Save trees. Provide email details to us through website/call/email.

Fixed Charge - A (स्थायी शुल्क)	Consumption Measured During (वर्तमान अवधि में उपभोग)	Energy Consumed Billed (एनर्जी का उपभोग बिल में)	Slabwise Energy Charge (स्लाब-बाय-स्लाब एनर्जी चार्ज)	Subsidy Power Purchase Adjustment Charge (सब्सिडी पावर पर्सचार्ज)	Time of Day (TOU) Charge (काल के अनुसार शुल्क)	Surcharge @ 1% on Energy Charge (एनर्जी चार्ज पर 1% सर्फार्ज)	Penalty @ 10% on Energy Charge (एनर्जी चार्ज पर 10% पेनल्टी)	Total Amount (कुल राशि)
1055.71	1.09 Mth(s)	660.00	8.00	5280.00	4.50	237.60	509.50	7703.81
48.99							242.01	
Total Units = 660		Total (B) = 5280.00		Total (C) = 237.60		Total (D) =		

Past Dues / Refunds / Subsidy (पिछला बकाया / वापसी / सब्सिडी) Consumer registered under GST may submit it's GSTIN at concerned division.

Arrears / Refunds (रकबा / वापसी)	Late Payment Surcharge (LPSC) (दिरि में देयता पर सर्फार्ज)	Other Charges, if any (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	Net Amount Payable (कुल देय राशि)
		4.69	7708.70	7708.70

Amount not immediately payable, if any. (कुछ शुल्क तुरंत नहीं दिए जायेंगे)
Service line cum Development Charges paid (सर्विस लाइन तथा विकास शुल्क) ₹ 6000.00
Security Deposit with DISCOM (सुरक्षा जमा) ₹ 15000.00
Interest accrued for FY 2017-18, already adjusted in bill No. 101113247625 (generated for the period 26-03-2018 to 22-04-2018) ₹ (1074.24)
Interest for FY 2018-19 will be adjusted in your first bill to be generated in FY 2019-20

Bill Amount Payable (बिल देय राशि)

₹ 7710.00
Due Date of Payment (भुगतान देय तिथि) 12-04-2019
If payment is made after the due date, LPSC for the delay, shall be charged in the next bill. (नियत तिथि के बाद भुगतान करने पर इस बिल के अगले बिल में एलपीएससी जोड़ दिया जाएगा.)

Last payment ₹ 5270.00 received on 11-03-2019. Payment accounted upto 25-03-2019.
The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 56(1) of the Electricity Act, 2003. Charges for reconnection - Single Phase ₹ 200, Three Phase ₹ 500.

IMPORTANT MESSAGE (महत्वपूर्ण सूचना)
Power Purchase Adjustment Charge (PPAC) @ 4.50 % has been levied on energy & fixed charge w.e.f 10.02.2019. In case any variation in SLD charges noted, consumer may visit divisional office for requisite correction. Pension Surcharge @ 3.8% has been levied on energy & fixed charge w.e.f. 01.04.2018. The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you, at the customer care centre of respective division office. Anyone treating Electricity Bill as conclusive proof of Residence is advised to verify the particulars. Switch off lights and appliances from mains when not in use. This will conserve energy and reduce your electricity bill. ELCB is a safeguard against faulty internal wiring and prevents shock, fire and electrical accidents. Install ELCB for all loads. Installation is mandatory for 10A.
(This bill is computer generated, hence does not require any signature.)

BSES

Powered by **BHARAT BILLPAY**

BSES Rajdhani Power Limited

Payment slip
• Make your cheque/DD payable to - BRBL CA No: 101749350
• Cheque should not be post dated.
• Write your telephone number on backside of the cheque.

• Cheque should be account payee and payable at Delhi.
• Do not staple, only clip the cheque to payment slip.



Bill amount payable : ₹ 7710.00
Cheque/DD No.: Bill month: APR-19
Date:

REDMI NOTE 5 PRO
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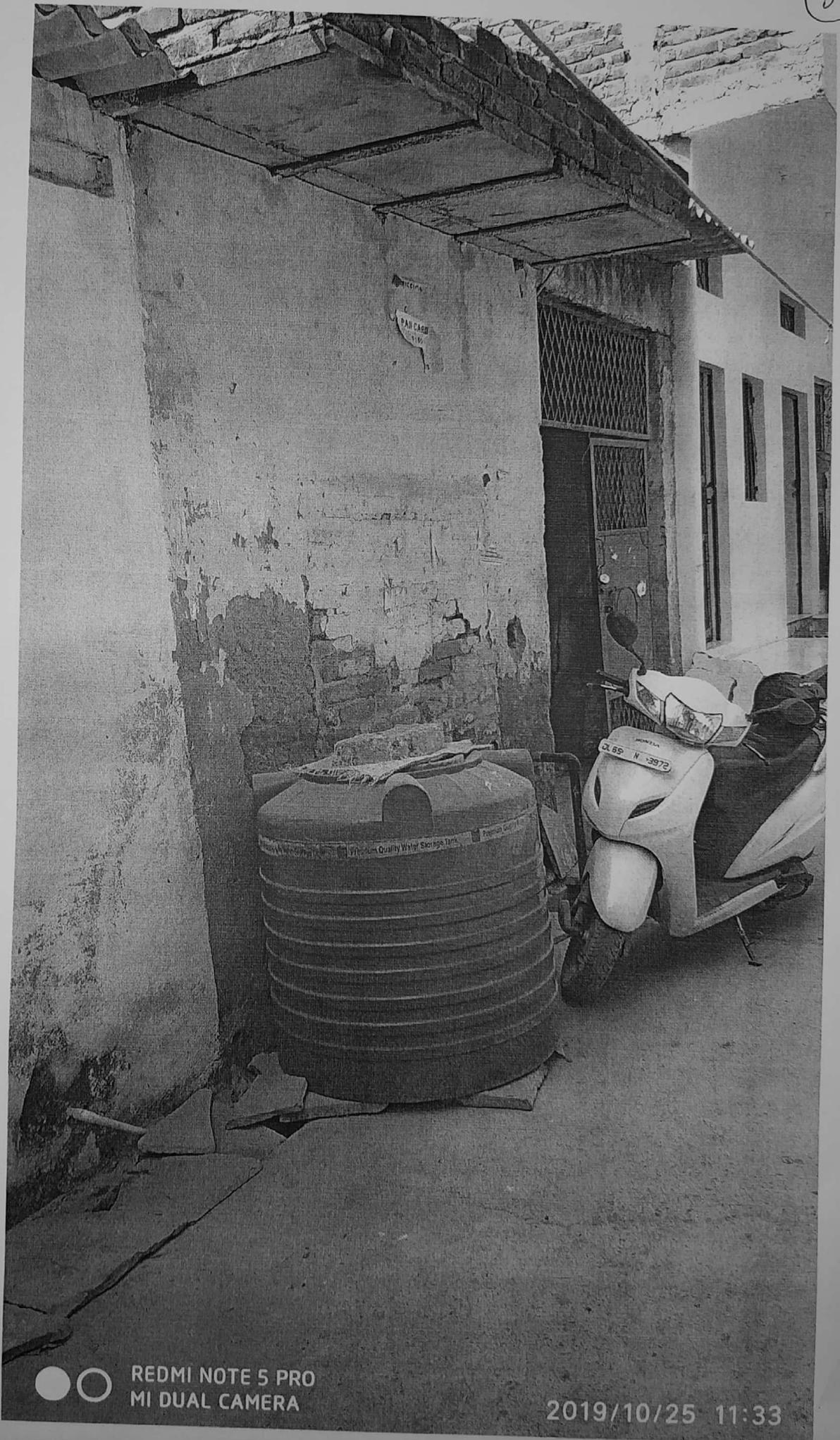
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● ○ REDMI NOTE 5 PRO
MI DUAL CAMERA

2019/10/25 11:33

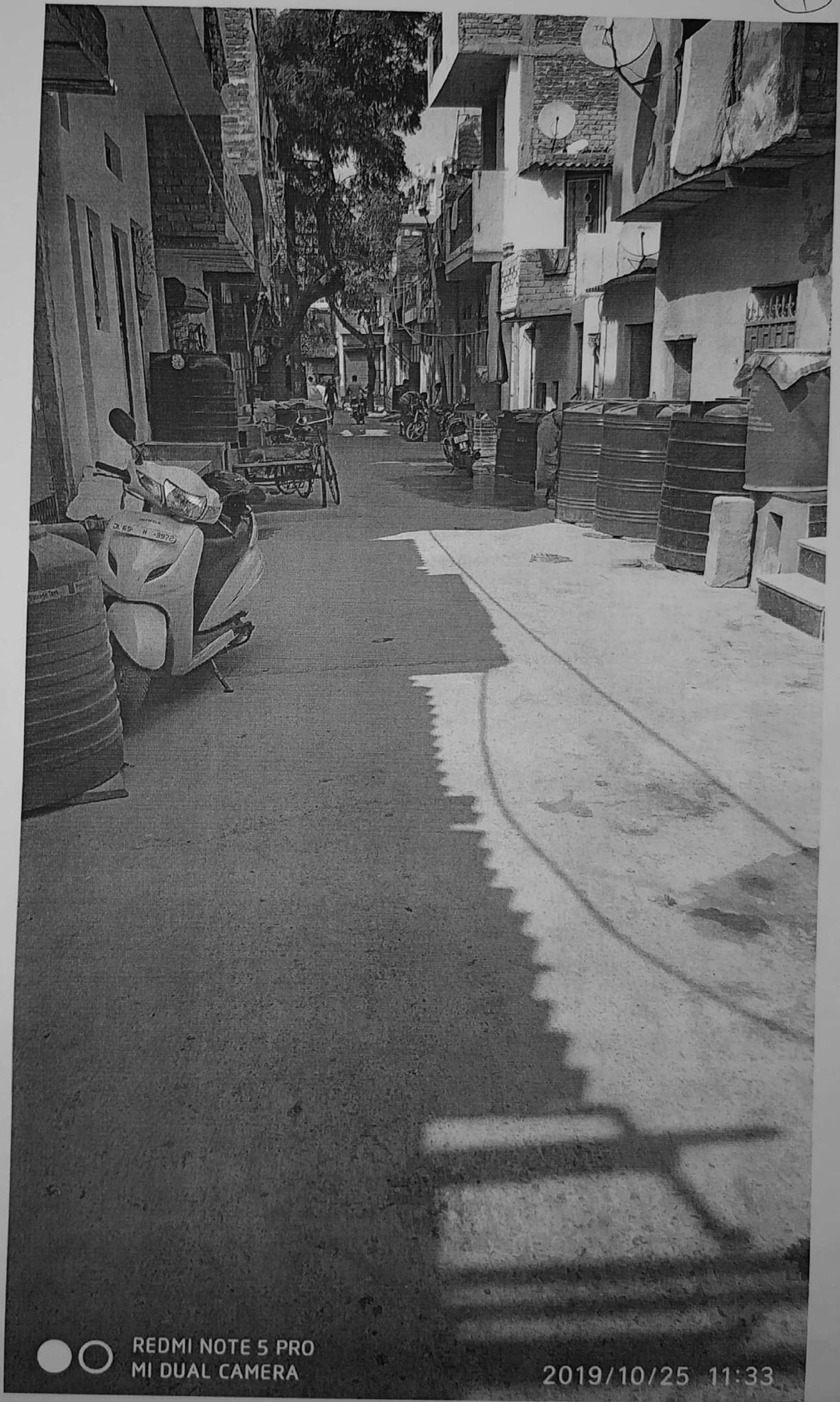
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● ○ REDMI NOTE 5 PRO
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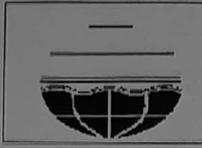
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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at: <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-II/2018/

9534-35

Dated:

5/11/19

To,

Shri Babudin Khan,
House No.-425, Street No.-7, Gupta Colony
J-2 Block, Sangam Vihar, Delhi-110062

Subject:- Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date.

Reference:- OA No. 702/2019 "Rajender Kumar Vs Subdivisional Magistrate"

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control Area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide notification no. GSR 106 (E) Dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, you **Shri Babudin Khan, House No.-425, Street No.-7, Gupta Colony, J-2 Block Sangam Vihar, Delhi-110062** (hereinafter referred as the Addressee) is illegally extracting water by private tankers for sale by installing unauthorized tube-wells.

And whereas, an inspection of **Shri Babudin Khan, House No.-425, Street No.-7, Gupta Colony, J-2 Block Sangam Vihar, Delhi-110062** was carried out by the officials of DPCC and DJB on 25.10.2019 and following were observed:-

1. Borewell found in the premises which is illegal.
2. Borewell have 6 inches pipe with 1HP motor.
3. Borewell water is supplied to Sabri masjid, Gali No-4, J-2 Block Sangam Vihar.

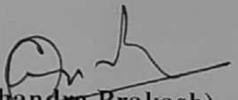
Now, therefore Competent Authority has decided to impose Environmental Damage Compensation of Rs.5,00,000/- (Five lakh only) for causing damage to the Environment

Now, therefore in view of the above and as decided by the Competent Authority in DPCC, the following directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, has decided to issue the following direction:-

1. That you (the addressee) shall deposit the Environmental Damage Compensation of Rs.5,00,000/- (Five Lakh only) by the way of demand draft in favour of Delhi Pollution Control Committee for damages the environment within 15 days from the date of issue of this direction.
2. That you (the addressee) shall stop the illegal extracting of water by installing unauthorized tube-wells and an inspection would be carried out by the officials of DPCC within 15 days from date of issue of this direction.

Non Compliance w.r.t. aforementioned Directions shall attract penal action under the provision of the said Acts and Rules.

This is being issued as per the decision taken by the Competent Authority in Delhi Pollution Control Committee.


(Dr. Chandra Prakash)
Incharge.
Consent Management Cell-II

Copy for Information and Necessary Action to:

1. Master File, CMC-II
2. Office Copy, CMC-II